

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 286 OF 2016**

**Dated: 26<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>Changodar Chamber of Commerce &amp; Industries</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Gujarat Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Amit Kapur,  
Mr. Apoorva Misra  
Mr. Janmali M.

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan for R-2

**ORDER**

Admit. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent No. 2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 21.12.2016. Dasti, in addition, is permitted.

List the matter on **21.12.2016**. In the meantime, learned counsel for the respondents may file reply on or before 24.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.12.2016 after serving copy on the other side. Tag to Appeal No. 112 of 2016.

**(I.J. Kapoor)  
Technical Member**

**Justice Ranjana P. Desai)  
Chairperson**

ts/vt